

Annexure-III

Name of the corporate debtor: Mercator Oil & Gas Ltd. CIN:- U63033MH2005PLC154014

Date of commencement of CIRP 14-11-2022 (Order received to Liquidator on 22-11-2022)

List of creditors Version 2.0 as on: 08.05.2026 (Due to assignment of debt by Axis Bank Ltd. to CFM Asset Reconstruction Pvt. Ltd. on 30.03.2026 and letter of intimation received on 02.05.2026)

List of Operational Creditors (Employees)

(Amount in INR)

Sl. No.	Name of Employees	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Amount of claim for the period of twelve months preceding the liquidation commencement date	Nature of Claim	% share in total amount of claim admitted					
1	Jaideo Vasant Rokade	08-11-2021	10,35,496	7,87,930	-	Salary	0.01	Nil	Nil	2,47,566		-Refer SN:1
2	Naresh Gupta	08-11-2021	1,29,165	1,29,165	-	Salary	0.00	Nil	Nil	-		-Refer SN:1
3	Krishan Kumar	08-11-2021	57,592	45,571	-	Salary	0.00	Nil	Nil	12,021		-Refer SN:1
4	Sushilendra Manasubdar	08-11-2021	12,48,117	11,33,538	-	Salary	0.02	Nil	Nil	1,14,579		-Refer SN:1
Total			24,70,370	20,96,204			0.03			3,74,166	0	

Specific Notes (SN)

SN-1 : Since there was no claim received during the liquidation process, the claim submitted during CIRP was taken into consideration in line with Regulation 12(2) of the 2016 liquidation process

General Notes (GN)

GN. 1 The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor.

GN. 2 Admission of this claim is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.

GN 3. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

GN 4. Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise)